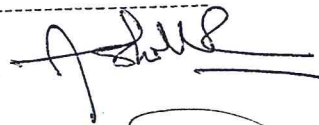
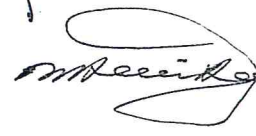


NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 02/07/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/404/ (1B)/2017
NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD
NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel for Petitioner	
2.	B. Ravi Raja	Counsel for the Respondent	

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that a cheque for Rs.10 lakhs was given to the other side and the same was encashed on 29.06.2018. They furnished the schedule of payment for the balance claim amount to the other side. Counsel for petitioner prayed for time to seek instructions from the petitioner in this regard. Time is enlarged at request. Put up on 23.07.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)